

Kendriya Bhandars

2183. SHRI DATTA MEGHE: Will the PRIME MINISTER be pleased to state:

(a) the total investment made in "Kendriya Bhandars" during the last three years, year-wise; and

(b) the details of losses incurred/profit earned therein during the above period, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SMT. MARGARET ALVA): (a) No investment has been made by the Government in 'Kendriya Bhandar' during the last three years.

(b) Kendriya Bhandar earned the following profits (pre-tax) during the last three years:-

	Rs. in lakhs
1991-92	— 113.41
1992-93	— 195.03
1993-94	— 48.97

[Translation]

Development of Wasteland

2184. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:

(a) the total area of land developed so far by the Department of Wastelands Development;

(b) whether the developed land has since been allotted to landless labourers; and

(c) if so, the details thereof and the number of beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF WASTELANDS DEVELOPMENT) (COL. RAO RAM SINGH): (a) Since its inception in July, 1992, the Department of Wastelands Development has provided assistance under its various schemes for the development of 92,114 hectares of non-forest wastelands upto 31st March, 1994.

(b) and (c) The Department of Wastelands Development is only promoting the development of the wastelands in the country and not allotting the land. Land is a subject under the jurisdiction of the State Government.

[English]

Performance of Sainik Schools

2185. SHRI C.P. MUDLAGIRIYAPPA: Will the PRIME MINISTER be pleased to state:

(a) the percentage of successful students in Sainik Schools during each of the last three years in 10th and 12th classes;

(b) whether this percentage has come down considerably;

(c) if so, the reasons thereof; and

(d) the measures proposed to be contemplated to improve the situation?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Percentage of successful students of Sainik Schools during the last 3 years in Classes X and XII is as under:

Year	Class X(%)	Class XII(%)
1991-92	99.70	95.40
1992-93	99.80	87.60
1993-94	99.80	90.70

(b) The percentage has not come down considerably.

(c) and (d) Sustained effort is made to maintain the results to at least above 90% level, by devoting extra time to students, especially weak students.

Government as a Litigant

2186. DR. LAXMINARAYAN PENDEYA:
SHRI NITISH KUMAR:
SHRI JAGMEET SINGH BARAR:
SHRI ATAL BIHARI VAJPAYEE:

Will the PRIME MINISTER be pleased to state:

(a) the number of cases lying pending in the Supreme Court and High Courts as on date in which the Union Government and State Governments are litigants;

(b) the details thereof; and

(c) the steps taken/proposed to be taken by the Government for early disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) and (b) As on 1.4.1994, about 13594 cases were pending in the Supreme Court in which the Union of India was a litigant. Information on the remainder of the question is not kept at any central points.

(c) In order to consider the problem of arrears of cases in Courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices was held on 4.12.1993 under the Chairmanship of the Prime Minister. The Conference adopted a resolution in which it recommended several steps for speedy disposal of cases in Court/Tribunals, which have been accepted by the Government and commended to all State Governments/UT Administrations and High Courts/Tribunals for necessary action. Three Working Groups of Law Ministers, thereafter, met to consider further the recommendations contained in the above Resolution with regard to rural litigation, arrears of cases in administrative tribunals and alternative dispute resolution. The implementation of December, 1993 resolution and recommendations made by the Working Groups were reviewed by the Law Ministers at their